पड़ी हैं, जिनकी व्यापक खुदाई तथा खोज की आवश्यकता है। केन्द्र सरकार को बड़ा बजट बनाकर इस क्षेत्र में जियोलॉजिकल तथा आर्कियोलॉजिकल सर्वे कराना चाहिए, इससे जियो टूरिज्म को भी बढ़ावा मिलेगा और पूरी दुनिया के रिसर्चर यहां आएंगे, धन्यवाद।

MR. DEPUTY CHAIRMAN: Thank you Shrimati Mahua Maji Ji.

The following Members associated themselves with the matter raised by the hon. Member, Shrimati Mahua Maji: Dr. John Brittas (Kerala), Shri Niranjan Bishi (Odisha), Shri Samik Bhattacharya (West Bengal), Shri Sanjay Yadav (Bihar) and Prof. Manoj Kumar Jha (Bihar)

Now Shri Raghav Chadha; not present. Shri Pradip Kumar Varma; not present. Dr. Sikandar Kumar.

Demand to abolish the practice of using colonial era titles in the working of judiciary

DR. SIKANDER KUMAR (Himachal Pradesh): Thank you, Sir, for giving me the opportunity to speak on a very important issue, 'Need to do away with the colonial era practice of referring to the Judges of the Hon. Courts of Bharat, especially, that of the Hon. High Courts of Bharat and the Hon. Supreme Court of Bharat as Your Lordship, Your Ladyship, or My Lords.'

Sir, the passing of *Bhartiya Nyaya Sahinta*, *Bhartiya Nagarik Suraksha Sahinta* and *Bhartiya Suraksha Sahinta* to replace the three colonial era criminal laws, namely, the Indian Penal Code, 1860, Code of Criminal Procedure, 1973, the Indian Evidence Act, 1872, being one of the many recent steps taken by the Government to rightfully restructure the foundations of the judicial system of Bharat for the welfare of its people, has given me hope and a renewed sense of purpose.

Sir, we are a part of the Indian legal system, which in its language, colour, and delivery was never meant to serve justice to the people of this nation. In many years of practice, we too have become a part and victim of the same system. The language, mannerism, and the code of conduct taught to the practitioner of law chips away at our very basic root, that is, identity. When we are inducted into a legal profession, like, many young people today, we are taught to address the hon. Judges of the Courts of India, especially, the Judges of the hon. High Courts and hon. Supreme Court as 'Your Lordship', 'Your Ladyship', or 'My Lords'. This colonial era practice is not proposed or mandated by law, but due to its customary nature, it is still followed till date and has done more harm than good to the esteem and identity of young practitioner of law, because in its use, it proposes a separation of the ruled and ruler, and, at the outset, proposes or indicates no sense of justice.

(MR. CHAIRMAN in the Chair.)

The Bar Council of India had taken a step in the right direction wherein in its rules as enshrined in Chapter IIIA on 'To address the Court to Part VI, added in 2006, it is stated, 'Consistent with the obligation of the Bar to show a respectful attitude towards the court and bearing in mind ...

12.00 **Noon**

ORAL ANSWERS TO QUESTIONS

MR. CHAIRMAN: Now, Question Hour.

Viksit Bharat 2047

*136. SHRI BRIJ LAL: Will the Minister of PLANNING be pleased to state:

- (a) the policy steps taken in the infrastructure and connectivity sector to boost growth and development;
- (b) whether financial assistance has been provided to States for Viksit Bharat projects; and
- (c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING (RAO INDERJIT SINGH): (a) to (c) A statement is laid on the Table of the House.

Statement

Government firmly believes infrastructure and connectivity sector to be growth engines towards Viksit Bharat. Infrastructure development is an ongoing priority of the Government to boost growth and development.

Ministries are taking various policy steps to promote the infrastructure and connectivity sector in India. All these policies are aimed at expanding quality infrastructure with focus on inclusive geographies and empowering the users through digital and other initiatives. All the projects, programmes and schemes are aligned to the policy of ramping up infrastructure and connectivity. PM GatiShakti National Master Plan (NMP), launched by the Hon'ble PM on 13th October, 2021, is a